

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:432

ANSWERED ON:23.02.2011

ALLOTMENT OF ADDITIONAL SPECTRUM

Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has fixed a limit on allotment on MHz spectrum in one telecom circle;
- (b) if so the details thereof;
- (c) whether some telecom companies were awarded additional spectrum in excess of initial spectrum;
- (d) if so, the details thereof alongwith the names of those companies; and
- (e) the details of revenue loss incurred as a result thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) & (b) No, Madam. However, TRAI in its recommendations made on 11th May 2010 mentioned that the spectrum may be assigned to the GSM service provider limited to 2X10 MHz in case of Metros and 2X8MHz in all others service areas and for CDMA service providers spectrum may be assigned limited to 2X6.25MHz in case of Metros and 2X5MHz in case of other service areas. Presently these recommendations are being examined by an internal committee of Department. Government will take a decision accordingly after receiving the recommendation of the committee.

(c) Yes, Madam. Additional spectrum beyond the initial spectrum is also allotted to Telecom companies on the basis of subscribed linked criteria in force at that time of such allotments.

(d) The details of spectrum allotment along with date of allotment and quantum of spectrum is mentioned in the Annexure.

(e) Does not arise in view of (c) above.